

MOTION FOR ELECTION TO THE SREE CHITRA TIRUNAL INSTITUTE FOR MEDICAL SCIENCES AND TECHNOLOGY (SCTIMST), TRIVANDRUM

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; THE MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND THE MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Sir, I move the following motion:—

“That in pursuance of clause (j) of Section 5, read with sub-Sections (1) and (2) of Section 6 of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum Act, 1980 (No.52 of 1980), this House do proceed to elect, in such manner as directed by the Chairman, one Member from amongst the Members of the House to be a member of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum.”

The question was put and the motion was adopted.

OBSERVATIONS BY THE CHAIR

MR. CHAIRMAN: Hon. Members, I have received 16 notices under Rule 267. Shri Pramod Tiwari, Shri Sanjay Singh, Shri Randeep Singh Surjewala, Shri Anil Kumar Yadav Mandadi, Shrimati Ranjeet Ranjan, Shri Akhilesh Prasad Singh, Dr. Syed Naseer Hussain have demanded discussion on the allegation of corruption against Adani Group. Shri Ramji Lal Suman, Dr. John Brittas, Prof. Ram Gopal Yadav, Shri A. A. Rahim, Shri Abdul Wahab, Dr. Syed Naseer Hussain have sought discussion over recent violence in Sambhal, Uttar Pradesh. Shri Tiruchi Siva, Shri P. P. Suneer, Shri Sandosh Kumar P have sought discussion on alarming and continuing violence in the State of Manipur.

Hon. Members, the situation with respect to applicability of Rule 267 has been spelt out in this House on several occasions and as recently as yesterday that happened to be the first day of the last quarter century of the adoption of the Indian Constitution. After bestowing my deep attention to all these notices, I am unable to persuade to agree to their request. ...*(Interruptions)...*

श्री रणदीप सिंह सुरजेवाला (राजस्थान): सर, यह शुचिता का सवाल है। ...**(व्यवधान)...**

MR. CHAIRMAN: One minute. ...*(Interruptions)*... Pramodji, one minute. ...*(Interruptions)*...

श्री रणदीप सिंह सुरजेवाला: सर, आप इतने कठोर हृदय मत बनिए। ...*(व्यवधान)*...

MR. CHAIRMAN: I am unable to accept them and they are hereby declined.

SHRI JAIRAM RAMESH (Karnataka) : Sir, how do we persuade the Chair? ...*(Interruptions)*...

MR. CHAIRMAN: There is a good question emanating from, I would say, my dear friend, Shri Jairam Ramesh. He says, 'How do we persuade the Chair?' It is a good question. Therefore, I seek to answer it. ...*(Interruptions)*.... We persuade the Chair, historically, only by exhibiting the highest standard of conformant to the rules. ...*(Interruptions)*... And, as I indicated yesterday, the ruling of the Chair must evoke deference and not a challenge. I am sure, rules are so comprehensive that they enable every Member of Parliament to contribute. Let me advert, for a moment; during the last Session, we had the occasion to make allocation of time, but we failed to utilize time for want of speakers. Therefore, there can be no grievance at all to voice your concerns, but in accordance with rules.

If we start having practice of 'my way or no way', it is not only undemocratic, but will pose a great challenge to the very existence of this sacred theatre. I have no doubt any deviation from the rules is virtually sacrilegious this temple. ...*(Interruptions)*... Just a minute. ...*(Interruptions)*... Shri Pramod Tiwari, what do you have to say? ...*(Interruptions)*...

SHRI PRAMOD TIWARI (RAJASTHAN): I am just pointing out to Rule 267, Sir.

MR. CHAIRMAN: No! ...*(Interruptions)*...

SHRI PRAMOD TIWARI: I want to teach myself, Sir. I want to get a lesson from it.

MR. CHAIRMAN: Pointing out to what? You want to take the floor to say what!

SHRI PRAMOD TIWARI: Sir, I just want to read Rule 267 and nothing more.

MR. CHAIRMAN: Mr. Tiwari, Members have read it. Let us give a tribute to our Members that they are fully aware to the text of Rule 267.

SHRI PRAMOD TIWARI: Sir, I want interpretation from the Chair.

MR. CHAIRMAN: Okay. So, are you raising a point of order ?

SHRI PRAMOD TIWARI: Yes, Sir.

MR. CHAIRMAN: Okay. Please go ahead. क्या यह रूल 267 के संबंध में है?

श्री प्रमोद तिवारी: जी। सबसे बड़ी बात यह है, इसमें कहा गया है कि "कोई सदस्य, सभापति की सहमति से...." ...**(व्यवधान)**... सर, आपके बगैर तो यहां पत्ता भी नहीं हिल सकता है।

श्री सभापति: ऐसा कीजिए कि आप यह बात जयराम रमेश जी को भी बताइए। वे मेरे बहुत अच्छे मित्र हैं, आप यह बात जयराम रमेश जी को भी बताइए कि यह सब कुछ सभापति की सहमति से ही होता है और मैं आपको सहमति देने के लिए बहुत तत्पर हूं।

श्री प्रमोद तिवारी: सर, मैं इसीलिए यहां पर खड़ा हुआ हूं और मुझे उम्मीद है कि आप मुझे सहमति दे देंगे। मुझे इस बात की पूरी उम्मीद है और उम्मीद पर दुनिया कायम है।

श्री सभापति: माननीय प्रमोद तिवारी जी, हर सदस्य सभापति की सहमति से ही बोलता है।

श्री प्रमोद तिवारी: सभापति जी, मैं पढ़ देता हूं। "कोई सदस्य, सभापति की सहमति से, यह प्रस्ताव कर सकेगा कि उस दिन राज्य सभा के समक्ष सूचीबद्ध कार्य से संबंधित किसी प्रस्ताव पर किसी नियम का लागू होना निलंबित कर दिया जाए और यदि वह प्रस्ताव स्वीकृत हो जाता है तो संबंधित नियम कुछ समय के लिए निलंबित कर दिया जाएगा। परंतु यह और कि यह नियम उस मामले में लागू नहीं होगा, जहां नियमों के विशेष अध्याय के अधीन किसी नियम के निलंबन के लिए पहले ही कोई विशिष्ट उपबंध किया गया हो।" ठीक है सर? परंतु वह है नहीं, इसलिए मेरा सिर्फ यह कहना है कि * **(व्यवधान)**...

MR. CHAIRMAN: Nothing is going on record. ...**(Interruptions)**... The House stands adjourned to meet at 12.00 noon today.

The House then adjourned at twelve minutes past eleven of the clock.

The House reassembled at twelve of the clock,

MR. CHAIRMAN in the Chair

* Not recorded.

MR. CHAIRMAN: Please take your seats. ...(*Interruptions*)... May I have some say, Ram Gopalji? ...(*Interruptions*)... Please take your seat. ...(*Interruptions*)... Nothing is going on record. If you can't hear your Chairman, nothing can go on record. Hear the Chairman first. I have an appeal to make. ...(*Interruptions*)... Nothing is going on record except what I would say. Hon. Members, take your seat. ...(*Interruptions*)... Nothing else will go on record.

Hon. Members, yesterday marked the historic milestone, the beginning of the final quarter century before our Constitution turns hundred. This was a moment for our House of Elders, guided by the spirit of nationalism, to send a powerful message of hope to 1.4 billion people, reaffirming our commitment to their dreams and aspirations and our journey towards Bharat, which is Bharat at 2047. ...(*Interruptions*)... It is with deep concern, I must say that we missed the historic opportunity, where there should have been productive dialogue, constructive engagement, echoing the collective aspirations of our people. ...(*Interruptions*)... We fell short of their expectations. ...(*Interruptions*)... Hon. Members, this Chamber is more than just a House of debate. Our national spirit has to echo from here. ...(*Interruptions*)... Parliamentary disruption is not remedy; it is a malady. ...(*Interruptions*)... It weakens our foundation. It slides Parliament into irrelevance. We must continue to have our relevance. ...(*Interruptions*)... Hon. Members, when we engage in this kind of conduct, we deviate from constitutional ordainment. ...(*Interruptions*)... We show our back to our duties if Parliament strays from its constitutional duty to represent people's hopes and aspirations. It is our duty to nurture nationalism to further democracy. ...(*Interruptions*)... I urge you all to embrace the spirit of meaningful dialogue. Let us return to traditional, thoughtful discussion. Hon. Members, I plead with you, I request you for co-operation. ...(*Interruptions*)... Allow me to take up the Agenda of the day. Be assured, you shall have opportunity to raise all issues. The Parliament is a platform for productive discussion. ...(*Interruptions*)...

श्री जयराम रमेश: सर, एलओपी को बोलने दीजिए। ...(**व्यवधान**)...

MR. CHAIRMAN: Question Hour is important. I have already taken a call. You were not present. ...(*Interruptions*)... The hon. LoP was not there. Please make him aware of my ruling. I have already declined, having taken a view. ...(*Interruptions*)... I cannot allow this House to get into irrelevance. We should not dishonour the spirit of those who gave us this Constitution. ...(*Interruptions*)... There

is no reason for us not to proceed with the House. ...(*Interruptions*)... Sorry! The House stands adjourned to meet at 11 a.m. on Friday, the 29th November, 2024.

The House then adjourned at four minutes past twelve of the clock till eleven of the clock on Friday, the 29th November, 2024.